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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 132/2017 in C.P. No. 2/73(4)/NCLT/AHM/2017

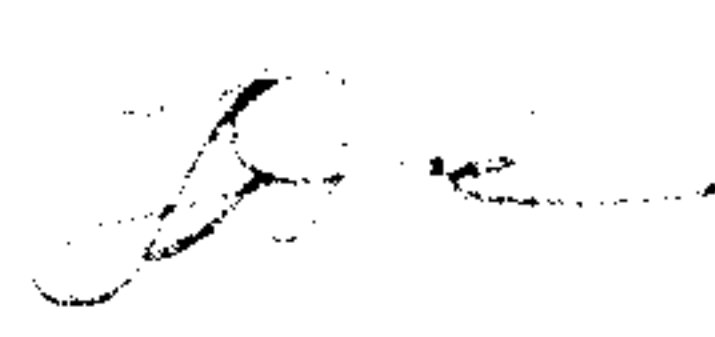
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Neesa Leisure Ltd. & Ors.
V/s.
Abhay Chafekar & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin A. Dave	Advocate	Respondent	
2.				


ORDER

Learned Advocate Mr. Jaimin Dave present for Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

It appears that Petition filed by the company are listed for hearing in the month of September, 2017. It is agreed by the both parties that the application filed by the depositors as well as the company shall be heard together.

Petitioner stated that he will take steps to advance the date of hearing in the petition filed by the company.

List the matter on 16.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.